

FINANCIAL EXPRESS Dated 18/ March 2020

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD.
2. Date of incorporation of Corporate Debtor	30.06.1967
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies. (Delhi) under Companies Act, 1956/ 2013
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L45101DL1967PLC004759
5. Address of the registered office and principal office (if any) of Corporate Debtor	115, Ansal Bhawan, 16, K G Marg, New Delhi - 110001
6. Insolvency commencement date in respect of Corporate Debtor	17.03.2020, being date of order passed by Hon'ble NCLT (Intimation received by IRP on 17.03.2020)
7. Estimated date of closure of insolvency resolution process	13.09.2020
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Amarpal Reg. No.: IBB/PA-001/IP-P01584/2018-19/12411
9. Address & email of the interim resolution professional, as registered with the board	Office No. 401, DDA Building - 2, Distt Centre, Janakpuri, New Delhi - 110058 Email : amarpal@icai.org
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	B-96, 2nd Floor, Udyog Vihar phase - 5, Gurugram, Haryana - 122016 Email: cnp.ansalapi@gmail.com
11. Last date for submission of claims	31.03.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Allottee under real estate project
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Mr. Kailash Chandra Jain IP Reg. No.: IBB/PA-001/IP-P01573/2018-2019/12407 2. Mr. Ranjeet Kumar Verma IP Reg. No.: IBB/PA-002/IP-N00301/2017-18/10859 3. Mr. Satendar Kumar IP Reg. No.: IBB/PA-001/IP-P01580/2018-2019/12429
14. a) Relevant Forms (b) Forms can be downloaded from	Web link : https://ibbi.gov.in/home/downloads The Insolvency and Bankruptcy Board of India (IBBI) 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal, Delhi Bench -II has ordered the commencement of a corporate insolvency resolution process of the M/s. Ansal Properties and Infrastructure Ltd. on 17.03.2020.

The creditors of M/s. Ansal Properties and Infrastructure Ltd., are hereby called upon to submit their claims with proof on or before 31.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms :

- Form B - Proof of claims by Operational Creditors except workmen and employees
- Form C - Proof of claims by Financial creditors
- Form CA - Proof of Claims by Financial Creditors being allottees in a class (Home buyers or Allottees)
- Form D - Proof of claims by Workmen and/or employees Financial creditors
- Form E - Proof of claims by Authorised Representative of workmen and employees
- Form F - Proof of claims by Creditors (other than operational Creditors and Financial creditors)

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Allottee under real estate project] in Form CA].

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18.03.2020
Place: New Delhi

Name and Signature of Interim Resolution Professional: **Amarpal**
Registration No.: IBB/PA-001/IP-P01584/2018-2019/12411



JAN SATTA - DELHI - 18/03/2020

प्रपत्र क सार्वजनिक घोषणा [भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]	
अंसल प्रॉपर्टीज एंड इन्फ्रास्ट्रक्चर लिमिटेड के लेनदारों के ध्यानार्थ संबंधित विवरण	
1. कार्पोरेट देनदार का नाम	मैसर्स अंसल प्रॉपर्टीज एंड इन्फ्रास्ट्रक्चर लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	30.06.1987
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, (दिल्ली) कम्पनी अधिनियम 1956 / 2013 तहत
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	L45101DL1987PLC004759
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	115, असल भवन, 18, के.जी. मार्ग नई दिल्ली-110001
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	17.03.2020, माननीय एनसीएलटी द्वारा पारित आदेश की तारीख (17.03.2020 को आईआरपी को सूचना प्राप्त हुई)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	13.09.2020
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	अमरपाल पंजीकरण सं.: IBBV/PA-001/IP-P01584/2018-19/12411
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	कार्यालय संख्या 401, डीडीए भवन - 2, डिस्ट्रिक्ट सेंटर, जनकपुरी, नई दिल्ली - 110058 ईमेल: amarpal@icai.org
10. अंतरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त पता और ई-मेल	बी-86, दूसरी मंजिल, उद्योग विहार फेस - 5, गुरुग्राम, हरियाणा - 122018 ईमेल: cirp.ansalapi@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	31.03.2020
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के कर्तौज (ख) के तहत अभिनिर्दिष्ट लेनदारों की श्रेणियां, यदि कोई	अचल संपत्ति परियोजना के तहत आबंधित
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. श्री कैलाश चंद्र जैन आई पी पंजी सं.: IBBV/PA-001/IP-P01573/2018-2019/12407 2. श्री रणजीत कुमार वर्मा आई पी पंजी सं.: IBBV/PA-002/IP-N00301/2017-18/10859 3. श्री सतेन्द्र कुमार आई पी पंजी सं.: IBBV/PA-001/IP-P01580/2018-2019/12429
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है :	वेबलिक: https://ibbi.gov.in/home/downloads भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड, 7वीं मंजिल, मयूर भवन, शंकर मार्केट, कर्नाट सर्कस, नई दिल्ली - 110001

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली, बीच-11 ने दिनांक 17 मार्च 2020 को मैसर्स अंसल प्रॉपर्टीज एंड इन्फ्रास्ट्रक्चर लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

मैसर्स अंसल प्रॉपर्टीज एंड इन्फ्रास्ट्रक्चर लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 31 मार्च 2020 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

दावे छनकें विशिष्ट निम्नलिखित प्रपत्रों में प्रस्तुत किए जा सकते हैं

फॉर्म बी : कर्मकार और कर्मचारियों को छोड़कर परिचालक लेनदारों के दावों के लिए

फॉर्म सी : वित्तीय लेनदारों द्वारा दावों के लिए

फॉर्म सीए : एक श्रेणी में वित्तीय लेनदारों द्वारा दावों के लिए (घर खरीदार या आबंधी)

फॉर्म डी : श्रमिकों और कर्मचारियों द्वारा दावों के लिए

फॉर्म ई : श्रमिकों और कर्मचारियों के अधिकृत प्रतिनिधि द्वारा दावों के लिए

फॉर्म एफ : (वित्तीय लेनदारों और परिवालन लेनदारों के अलावा) लेनदारों द्वारा दावों के लिए

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, याक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बंधित वित्तीय लेनदार जैसा कि प्रविष्टि सं. 12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल में से अपनी पसंद का अधिकृत प्रतिनिधि को (अचल संपत्ति परियोजना के तहत आबंधित) प्रपत्र सीए में निर्दिष्ट करेंगे।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-

दिनांक : 18 मार्च 2020
स्थान : नई दिल्ली

अंतरिम समाधान प्रोफेशनल का नाम व हस्ताक्षर - अमरपाल
पंजीकरण सं.: IBBV/PA-001/IP-P01584/2018-2019/12411



FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD.
2. Date of incorporation of Corporate Debtor	30.06.1967
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, (Delhi) under Companies Act, 1956/ 2013
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L45101DL1967PLC004759
5. Address of the registered office and principal office (if any) of Corporate Debtor	115, Ansal Bhawan, 16, K G Marg, New Delhi - 110001
6. Insolvency commencement date in respect of Corporate Debtor	17.03.2020, being date of order passed by Hon'ble NCLT (intimation received by IRP on 17.03.2020)
7. Estimated date of closure of insolvency resolution process	13.09.2020
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Amarpal Reg. No.: IBB/IPA-001/IP-P01584/2018-19/12411
9. Address & email of the interim resolution professional, as registered with the board	Office No. 401, DDA Building - 2, Distt Centre, Janakpuri, New Delhi - 110058 Email: amarpal@icai.org
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	B-96, 2nd Floor, Udyog Vihar phase - 5, Gurugram, Haryana - 122016 Email: cirp.ansalapi@gmail.com
11. Last date for submission of claims	31.03.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Allottee under real estate project
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Mr. Kailash Chandra Jain IP Reg. No.: IBB/IPA-001/IP-P01573/2018-2019/12407 2. Mr. Ranjeet Kumar Verma IP Reg. No.: IBB/IPA-002/IP-N00301/2017-18/10859 3. Mr. Satendar Kumar IP Reg. No.: IBB/IPA-001/IP-P01580/2018-2019/12429
14. a) Relevant Forms (b) Forms can be downloaded from	Web link: https://ibbi.gov.in/home/downloads The Insolvency and Bankruptcy Board of India (IBBI) 7th Floor, Mayapuri Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal, Delhi Bench -II has ordered the commencement of a corporate insolvency resolution process of the M/s. Ansal Properties and Infrastructure Ltd. on 17.03.2020.

The creditors of M/s. Ansal Properties and Infrastructure Ltd., are hereby called upon to submit their claims with proof on or before 31.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B - Proof of claims by Operational Creditors except workmen and employees
- Form C - Proof of claims by Financial creditors
- Form CA - Proof of Claims by Financial Creditors being allottees in a class (Home buyers or Allottees)
- Form D - Proof of claims by Workmen and/or employees Financial creditors
- Form E - Proof of claims by Authorised Representative of workmen and employees
- Form F - Proof of claims by Creditors (other than operational Creditors and Financial creditors)

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Allottee under real estate project] in Form CA].

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 18.03.2020

Place: New Delhi

Name and Signature of Interim Resolution Professional: **Amarpal**
Registration No.: IBB/IPA-001/IP-P01584/2018-2019/12411



Lucknow - Financial Express - dated - 18/March 2020

ATNER - DELHI - DATE - 18/03/2020

प्रपत्र क	
सार्वजनिक घोषणा	
[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]	
अंसल प्रॉपर्टीज एंड इंफ्रास्ट्रक्चर लिमिटेड के लेनदारों के ध्यानार्थ	
संबंधित विवरण	
1. कार्पोरेट देनदार का नाम	मैसर्स अंसल प्रॉपर्टीज एंड इंफ्रास्ट्रक्चर लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	30.06.1987
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, (दिल्ली) कम्पनी अधिनियम 1956 / 2013 तहत
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	L45101DL1987PLC004759
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	115, अंसल भवन, 18, के.जी. मार्ग नई दिल्ली-110001
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभ तिथि	17.03.2020, माननीय एनसीएलटी द्वारा पारित आदेश की तारीख (17.03.2020 को आईआरपी की सूचना प्राप्त हुई)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	13.09.2020
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	अमरपाल पंजीकरण सं.: IBB/IPA-001/IP-P01584/2018-19/12411
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	कार्यालय संख्या 401, डीडीए भवन - 2, डिस्ट्रिक्ट सेंटर, जनकपुरी, नई दिल्ली - 110058 ईमेल: amarpal@icai.org
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	बी-96, दूसरी मंजिल, उद्योग विहार फेस - 5, गुरुग्राम, हरियाणा - 122016 ईमेल: cnp.ansalapi@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	31.03.2020
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिरिक्त लेनदारों की श्रेणियां, यदि कोई	अचल संपत्ति परियोजना के तहत आबंटित
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. श्री कैलाश चंद्र जैन आई पी पंजी सं.: IBB/IPA-001/IP-P01573/2018-2019/12407 2. श्री रणजीत कुमार वर्मा आई पी पंजी सं.: IBB/IPA-002/IP-N00301/2017-18/10859 3. श्री सतेन्द्र कुमार आई पी पंजी सं.: IBB/IPA-001/IP-P01580/2018-2019/12429
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है :	वेबलिनक: https://ibbi.gov.in/home/downloads भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड, 7वीं मंजिल, मयूर भवन, शंकर मार्केट, कर्नाट सर्कस, नई दिल्ली - 110001

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली, बैच-II ने दिनांक 17 मार्च 2020 को मैसर्स अंसल प्रॉपर्टीज एंड इंफ्रास्ट्रक्चर लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

मैसर्स अंसल प्रॉपर्टीज एंड इंफ्रास्ट्रक्चर लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 31 मार्च 2020 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

दावे उनके विशिष्ट निम्नलिखित प्रपत्रों में प्रस्तुत किए जा सकते हैं

फॉर्म A: कर्मचारियों और कर्मचारियों को छोड़कर परिवारिक लेनदारों के दावों के लिए

फॉर्म B: वित्तीय लेनदारों द्वारा दावों के लिए

फॉर्म C: एक श्रेणी में वित्तीय लेनदारों द्वारा दावों के लिए (घर खरीदार या आबंटित)

फॉर्म D: भूमिकों और कर्मचारियों द्वारा दावों के लिए

फॉर्म E: श्रमिकों और कर्मचारियों के अधिकृत प्रतिनिधि द्वारा दावों के लिए

फॉर्म F: (वित्तीय लेनदारों और परिवारिक लेनदारों के अलावा) लेनदारों द्वारा दावों के लिए

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, ब्याक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बंधित वित्तीय लेनदार जैसा कि प्रविष्टि सं. 12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल में से अपनी पसंद का अधिकृत प्रतिनिधि को (अचल संपत्ति परियोजना के तहत आबंटित) प्रपत्र सीए में निर्दिष्ट करेंगे।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

दिनांक : 18 मार्च 2020
स्थान : नई दिल्ली

हस्ता / -
अंतरिम समाधान प्रोफेशनल का नाम व हस्ताक्षर - अमरपाल
पंजीकरण सं.: IBB/IPA-001/IP-P01584/2018-2019/12411



Jaipur - Indian Express - dated -

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF	
M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD.
2. Date of incorporation of Corporate Debtor	30.06.1967
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, (Delhi) under Companies Act, 1956/ 2013
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L45101DL1967PLC004759
5. Address of the registered office and principal office (if any) of Corporate Debtor	115, Ansal Bhawan, 16, K G Marg, New Delhi - 110001
6. Insolvency commencement date in respect of Corporate Debtor	17.03.2020, being date of order passed by Hon'ble NCLT (intimation received by IRP on 17.03.2020)
7. Estimated date of closure of insolvency resolution process	13.09.2020
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Amarpal Reg. No.: IBB/IPA-001/IP-P01584/2018-19/12411
9. Address & email of the interim resolution professional, as registered with the board	Office No. 401, DDA Building - 2, Distt Centre, Janakpuri, New Delhi - 110058 Email: amarpal@icai.org
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	B-96, 2nd Floor, Udyog Vihar phase - 5, Gurugram, Haryana - 122016 Email: dirp.ansalapi@gmail.com
11. Last date for submission of claims	31.03.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Allottee under real estate project
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Mr. Kailash Chandra Jain IP Reg. No.: IBB/IPA-001/IP-P01573/2018-2019/12407 2. Mr. Ranjeet Kumar Verma IP Reg. No.: IBB/IPA-002/IP-N00301/2017-18/10859 3. Mr. Satendar Kumar IP Reg. No.: IBB/IPA-001/IP-P01580/2018-2019/12429
14. a) Relevant Forms (b) Forms can be downloaded from	Web link: https://ibbi.gov.in/home/downloads The Insolvency and Bankruptcy Board of India (IBBI) 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal, Delhi Bench -II has ordered the commencement of a corporate insolvency resolution process of the M/s. Ansal Properties and Infrastructure Ltd. on 17.03.2020.

The creditors of M/s. Ansal Properties and Infrastructure Ltd., are hereby called upon to submit their claims with proof on or before **31.03.2020** to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms :

- Form B - Proof of claims by Operational Creditors except workmen and employees
- Form C - Proof of claims by Financial creditors
- Form CA - Proof of Claims by Financial Creditors being allottees in a class (Home buyers or Allottees)
- Form D - Proof of claims by Workmen and/or employees Financial creditors
- Form E - Proof of claims by Authorised Representative of workmen and employees
- Form F - Proof of claims by Creditors (other than operational Creditors and Financial creditors)

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Allottee under real estate project] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 18.03.2020
Place: New Delhi

Name and Signature of Interim Resolution Professional: **Amarpal**
Registration No.: IBB/IPA-001/IP-P01584/2018-2019/12411



CHANDIGARH - Financial Express - dated - 18/ March 2020

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD.
2. Date of incorporation of Corporate Debtor	30.06.1967
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, (Delhi) under Companies Act, 1956/ 2013
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L45101DL1967PLC004759
5. Address of the registered office and principal office (if any) of Corporate Debtor	115, Ansal Bhawan, 16, K G Marg, New Delhi - 110001
6. Insolvency commencement date in respect of Corporate Debtor	17.03.2020, being date of order passed by Hon'ble NCLT (intimation received by IRP on 17.03.2020)
7. Estimated date of closure of insolvency resolution process	13.09.2020
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Amarpal Reg. No.: IBB/PA-001/IP-P01584/2018-19/12411
9. Address & email of the interim resolution professional, as registered with the board	Office No. 401, DDA Building - 2, Distt Centre, Janakpuri, New Delhi - 110058 Email : amarpal@icai.org
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	B-96, 2nd Floor, Udyog Vihar phase - 5, Gurugram, Haryana - 122018 Email: crp.ansalpv@gmail.com
11. Last date for submission of claims	31.03.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Allottee under real estate project
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Mr. Kailash Chandra Jain IP Reg. No. IBB/PA-001/IP-P01573/2018-2019/12407 2. Mr. Ranjeet Kumar Verma IP Reg. No. IBB/PA-002/IP-N00301/2017-18/10859 3. Mr. Satendar Kumar IP Reg. No. IBB/PA-001/IP-P01580/2018-2019/12429
14. a) Relevant Forms (b) Forms can be downloaded from	Web link : https://ibbi.gov.in/home/downloads The Insolvency and Bankruptcy Board of India (IBBI) 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal, Delhi Bench -II has ordered the commencement of a corporate insolvency resolution process of the M/s. Ansal Properties and Infrastructure Ltd. on 17.03.2020.

The creditors of M/s. Ansal Properties and Infrastructure Ltd., are hereby called upon to submit their claims with proof on or before 31.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:-

- Form B - Proof of claims by Operational Creditors except workmen and employees
- Form C - Proof of claims by Financial creditors
- Form CA - Proof of Claims by Financial Creditors being allottees in a class (Home buyers or Allottees)
- Form D - Proof of claims by Workmen and/or employees Financial creditors
- Form E - Proof of claims by Authorised Representative of workmen and employees
- Form F - Proof of claims by Creditors (other than operational Creditors and Financial creditors)

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Allottee under real estate project] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 18.03.2020
Place: New Delhi

Name and Signature of Interim Resolution Professional: **Amarpal**
Registration No.: IBB/PA-001/IP-P01584/2018-2019/12411

